

**ANF -2G**  
**Application Form for seeking Refund of Application Fee**  
**(Please see guidelines at the end before filing the application)**

<b>1. IEC Number</b>
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<b>2. Applicant Details</b>
i. Name
ii. Address

<b>3. Application Fee Details</b>
Amount (Rs)
Demand Draft/Bank Receipt/Electronic Fund Transfer No
Date of Issue
Name of the Bank on which drawn
Bank Branch on which drawn

**4. Regional Authority with whom the application has been filed/was proposed to be filed:**

<b>5. Category under which refund is being claimed (please tick)</b>	
	( √ )
i. Deposited in excess of the specified scale	
ii. Deposited in error but applicant is exempt from fee payment	
iii. Deposited but no application has been made	

<b>6. In case refund is claimed for Category 2 (i) above, please furnish</b>
i. File Number
ii. CIF Value of Authorisation / Duty credit value of the Certificate / scrips applied for (Rs)
iii. Fee payable at the prescribed scale (Rs)
iv. Excess fee paid for which refund is claimed (Rs)

<b>7. In case refund is claimed for Category 2 (ii) above, please furnish</b>
i. File Number
ii. Amount of fee paid (Rs)
iii. Category of Clause 5(3) of Foreign trade (Regulation) Rules, 1992 under which exemption is being claimed

8. In case refund is claimed for Category 2 (iii) above,  
please state the reasons for not making an application after depositing the fee:

9. In case refund is being claimed after one year of deposit of the fee,  
please state the reasons for not making the refund application earlier:

**DECLARATION/UNDERTAKING**

1	<p>I/We hereby certify that :</p> <p>A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):</p> <ol style="list-style-type: none"> <li>a. The Customs Act, 1962,</li> <li>b. The Central Excise Act 1944,</li> <li>c. Foreign Trade (Development &amp; Regulation) Act 1992, and</li> <li>d. The Foreign Exchange Management Act, 1999;</li> <li>e. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974</li> </ol> <p>B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;</p> <p>C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;</p> <p>D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority</p>
2	I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & Import Items.
3.	I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4.	I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld there from.
5	I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Place  
Date

Signature of the Applicant  
Name  
Designation  
Official Address  
Telephone  
Residential Address  
Email Address

**GUIDELINES FOR APPLICANTS**

1. Two copies of the application must be submitted unless otherwise mentioned.
2. Each individual page of the application has to be signed by the applicant.
3.
  - a. ANF 1 has to be filed in by all applicants. In case of applications submitted electronically, hard copy of ANF1 is not required. However, in case where applications are submitted otherwise, hard copy of ANF1 has to be submitted.
  - b. Only relevant portions of Application need to be filled in.
4. Application must be accompanied by documents as below:  
For Refund of Application Fee, copy of Bank Receipt/Demand Draft/Electronic Transaction Slip against which the refund is being claimed may be submitted.